BEFORE HOB'BLE MR JUSTICE SR SEN BA No. 18 of 2014

30.06.2014

Heard Ms PS Nongbri., the learned counsel for the petitioner as well as Mrs. NG Shylla, the learned State counsel

From record it appears that, the petitioner's counsel is supposed to file the supplementary affidavit but till date no supplementary affidavit has been filed.

The learned for the petitioner submits that, she had visited the Court of ADM, Khliehriat twice but could not obtain the certified copy of the order; hence, she could not file the supplementary affidavit.

The learned State counsel submitted that CD has been received.

Considering the submissions advanced by the learned counsel, I am of the view that the matter can be disposed of.

Let this matter be posted for hearing on 1.07.14.

JUDGE

V Lyndem

BEFORE HOB'BLE MR JUSTICE SR SEN BA No. 19 of 2014

30.06.2014

Heard Ms PS Nongbri., the learned counsel for the petitioner as well as Mrs. NG Shylla, the learned State counsel

From record it appears that, the petitioner's counsel is supposed to file the supplementary affidavit but till date no supplementary affidavit has been filed.

The learned for the petitioner submits that, she had visited the Court of ADM, Khliehriat twice but could not obtain the certified copy of the order; hence, she could not file the supplementary affidavit.

The learned State counsel submitted that CD has been received.

Considering the submissions advanced by the learned counsel, I am of the view that the matter can be disposed of.

Let this matter be posted for hearing on 1.07.14.

JUDGE

V Lyndem

BEFORE HOB'BLE MR JUSTICE SR SEN <u>CRL. PETN. No. 9 of 2014</u>

30.06.2014

Heard Mr. R Gurung, the learned counsel for the petitioner who submits that, he desires to withdraw this instant petition with a liberty to move before the Court below where the matter has already been charge-sheeted.

Considering the submission advanced by the learned counsel, the matter is disposed of on being withdrawn.

JUDGE

V Lyndem